THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) Yes, Sir.

(b) The AIEI Study has not gone into the State-wise distribution of the frozen credit.

(c) It is the responsibility of banks/financial institutions to. recover the credit outstanding against the sick units. They also monitor the sickness of the units assisted by them and nurse viable units to health so as to eventually recover their dues.

Levy on Cement

16a. SHRIMATI KRISHNA KAUL : SHRI K. VASUDEVA PANICKER :

Will the Minister of INDUSTRY be pleased to state :

(a) whether Government's attention has been drawn to a news-item which appeared in the 'Economic Times, dated the 30th June, 1986 captioned 'Industry for levy cement retention price hike, ; if so, what are the details thereof; and

(b) what action Government have taken in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM):

(a) and (b) Tiie news - item refers to the demand of Cement industry seeking increase in the retention price cement on account of cost escalations as also fixation of higher price for the new units. Representations have been received from the Cement Ma'iufactutrers' Association in this regard. However, no decision has so far been taken by the Government. 710 RS-4

Performance of Cement Corporation of India

163. SHRIMATI KRISHNA KAUL

SHRI SURAJ PRASAD : SHRI K. VASUDEVA PANICKER :

Will the Minister of INDUSTRY be pleased to state :

(a) whether the Committee appointed by Government to go into the deteriorating performance of the Cement Corporation of India has since submitted its report ;

(b) if so, what are the main recommendations thereof; and

(c) what action is proposed to be taken by Government thereon ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES (SHRI K. K. TEWARI) : (a) and (c) The Review Committee appointed by Government covered various aspects of the working of the Cement Corporation of India (CCI) and has submitted its findings and recommendations, *inter-alia*, on the following main points :—

1. Organisational and management aspects ;

2. Financial and accounting aspects ;

3. Technical and technological aspects

- 4. Project, Planning and Management;
- 5. Capacity Utilisation;

6. Maintenance of plant and equipment and down-time analy-

7. Inventory;

;

- 8. Cost of Production ;
- 9. Selling expenditure; and

10. Marketing in general, pricing etc.

On the basis of the findings/recom-"m/rtditions of the Committee, the services of Shri A. P. Maheshwary as Chairman & Managing Director of CCI were terminated on 27-5-86. Some other recommendations of the Committee like reduction in cost of production, improved maintenance etc. are already under implementa-tation. Efforts are being made to cut down inventory. The other recommendations of the Committee are being studied and action in resp;: ': of these necessarily i nvolves time. An over-all improvement of the working of CCI is a continuous process aid action is accordingly , taken both by CCI and Government on the various recommendations of the Committee.

Cooperation to Libya

164. SHRI KAPIL VERMA : Will the Minister of INDUSTRY be pleased to state :

(a) whether Government have off r d cooperation to Libya in som n w areas in the field of Industry, if so. what are the details thereof; and

(b) how many projects are being executed in Libya at present by the Indian Companies ?

THE MINISTER OF STATE IN THE DEPARTMENT OF IN DUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) • (a) During the sixth S' ssion of the Indo-Libyan Joint Commission held re cently in New Delhi, both sides em phasis d the need for expanding the bilateral industrial cooperation in various areas including automobile, iron and steel, cottage and small seal: industries, dams and water re sources etc.

(b) There are sixty-two contracts pn sently being executed by various Indian companies in Libya.

Remuneration of Managing Directors of Public Limited Companies

165. SHRI KAPIL VERMA : Will the Minister of INDUSTRY be pleased to state whether Government propose to order an upward revision of the ceiling on remuneration of Managing Directors and full time Directors of public limited companies; if so, what aro the details there of?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : The Government have not taken any decision, regarding upward revision of the ceiling on remuneration of Managing Directors and full time directors of public limiu d companies.

Transfer of a judge from Orissa to Allahabad High Court

166. SFIRI GAYA CHAND BHUYAN : Will the • Ministe r of LAW AND JUSTICE be pleased to state :

(a) whether Government are aware of the Orissa 'Hgh Court Bar Association's resolution against the unjust transfar order of Justice B.N. Mishtra from Orissa High Court to Allahabad High Court;

(b) whether Government have receive d a copy of t! (n solution dated 25th June, 1986 in this regard; and

(c) if so, what is the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BKARD-WAJ) : (a) to (c) The Government have- received from the High Court Bar Association, Orissa a copy cl ;he Press handout issued by it on 8-7-86 regaiding the transfer of Dr. J> B. N Misra from the Orissa High Court to the Allahabad High Court.